## GOVERNMENT OF INDIA PETROLEUM AND NATURAL GAS LOK SABHA

UNSTARRED QUESTION NO:2302 ANSWERED ON:11.03.2010 ALLOTMENT OF PETROL PUMPS/GAS AGENCIES Rawat Shri Ashok Kumar

## Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a): whether the Government has received any complaints regarding corruption in the allotment of petrol pumps and gas agencies;

(b): If so, the details thereof;

(c): whether the Government has monitored the functioning of various dealer selection boards keeping in mind the allegation of corruption;

(d): If so, the details of selection boards against whom the complaints were received by the Government during the last three years; and

(e): the action taken by the Government in this regard?

## Answer

## MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI JITIN PRASADA)

(a) to (e): Based on the broad policy guidelines issued by the Ministry, public sector oil marketing companies (OMCs.), viz., Indian Oil Corporation Limited (IOC), Hindustan Petroleum Corporation Limited (HPC) and Bharat Petroleum Corporation Limited (BPC) have framed their own detailed guidelines for selection of dealership/ distributorship of petroleum products. As per the guidelines framed by OMCs, selection of the candidates for dealerships/distributorships of petroleum products is done by independent selection committees consisting of senior officers of the Corporation. Out of 100 marks, approximate 90% marks are awarded on verifiable objective criteria based on production of documents by the candidate, such as capability to provide land, infrastructure, finance, educational qualification, age, etc. Approximate 10% of marks are awarded on subjective criteria such as personality, knowledge of the petroleum trade, communication skill, etc. The selection is done in a transparent manner and the results including parameter-wise marks obtained by all the candidates are displayed on the notice board and are also put on the website of the concerned OMCs.

Further, the selection guidelines contain provisions for grievance redressal system where each and every complaint is registered and examined by a senior officer appointed by the competent authority. The complaints having prima-facie merit are investigated and complainants are advised to furnish material, if any, to substantiate their allegations. Complaints are disposed off by way of a speaking order and a copy of the same is given to all concerned. In case of established complaints action is taken by the OMCs which includes re-advertisement, re-interview, cancellation of selection process, initiation of disciplinary action against erring officials of the Corporation, etc. The State-wise details of the complaints against selection process received by OMCs during the last three years are available with the Director (Marketing) of the OMCs.